

should have a discussion with whatever little information we have. The adjournment motion relates to a matter of urgent public importance. The moving of the adjournment motions satisfies the three conditions necessary. Therefore, I would request that either the adjournment motions may be held over till tomorrow or admitted.

Shri S. A. Dange (Bombay City—Central): I learn from the papers that the Railway Minister, having looked at certain fish-plates made the statement that the cause of the accident might be sabotage. Such a statement on the part of a responsible Minister will prejudice the future enquiry. Is it politically and morally correct for the Minister just to look at a few things and form a judgment of his own, because I think that would influence the future enquiries, influence the evidence and influence the conclusions. I think such a practice on the part of Ministers in such cases should be prevented, if possible.

Mr. Speaker: Mr. Dange himself has said that if the Minister, after looking into some of those things, comes to a conclusion, he might have kept quiet without bringing it out. That is what he says. Whoever goes and sees it, will come to some conclusion regarding that. The only quarrel with the Minister is that he ought not to have made such a statement. If the Minister's statement, who is responsible, ought to be avoided, would I be well-advised to allow a discussion on all these matters which will still more prejudice any investigation? That is what is passing in my mind. Therefore, let us wait. After the Minister comes, let us see if there is something which can be done immediately or if it is necessary for us to focus attention. I agree it is a definite matter of urgent public importance. But recently we have been under the impression that these are all censure motions. Let us also take it up as a matter of censure and censure the Government

for it. Therefore, there are two difficulties in this. It may be a censure and it may be also prejudice any investigation. Anyhow, I have no objection to hold it over until the Minister comes. Let us hear the Minister and see what can be done. When is he coming?

Shri Shahnawaz Khan: This afternoon.

Mr. Speaker: A statement will be made tomorrow morning. All these motions will stand over till tomorrow.

PAPERS LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO JOINT UNITED NATIONS/UNESCO SEMINAR

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of the Report of the Indian Delegation to the Joint United Nations/UNESCO Seminar on Urbanisation in the ECAFE region held at Bangkok in August, 1956. [Placed in Library. See No. LT-386/57.]

REPORTS OF LAW COMMISSION

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of each of the following papers:—

- (1) Fifth Report of the Law Commission on the British Status Applicable to India. [Placed in Library. See No. LT-387/57.]
- (2) Sixth Report of the Law Commission on the Registration Act, 1908. [Placed in Library. See No. LT-388/57.]
- (3) Seventh Report of the Law Commission on the Partnership Act, 1932. [Placed in Library. See No. LT-389/57.]
- (4) Statement of the work done by the Law Commission during the period 21-5-1957 to 20-11-1957. [See Appendix II, annexure No. 86.]